

ITEM NO.18

COURT NO.3

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 8753/2025

[Arising out of impugned final judgment and order dated 15-04-2025 in CRLA(APL) No. 1538/2023 passed by the High Court of Judicature at Bombay at Nagpur]

SANDEEP

PETITIONER(S)

VERSUS

THE STATE OF MAHARASHTRA &amp; ORS.

RESPONDENT(S)

(FOR ADMISSION

IA No. 142318/2025 - EXEMPTION FROM FILING O.T.

IA No. 142317/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 11-06-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

HON'BLE MR. JUSTICE MANMOHAN

[PARTIAL COURT WORKING DAYS BENCH]

For Petitioner(s) Ms. Rukhmini Bobde, Adv.  
Ms. Soumya Priyadarshinee, AOR  
Mr. Amlaan Kumar, Adv.  
Mr. Vinayak Aren, Adv.  
Mr. Jatin Dhamija, Adv.  
Mr. Kislaya Prabhat, Adv.

For Respondent(s) Mr. Somanatha Padhan, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. After hearing learned counsel for the petitioner, we are not inclined to interfere with the order impugned passed by the High Court.
2. The present petition is, accordingly, dismissed.

3. However, it is directed that the name of the victim, wherever it is mentioned in the special leave petition's paperbook shall be masked.

4. Pending application(s), if any, shall stand disposed of.

(SNEHA DAS)  
SENIOR PERSONAL ASSISTANT

(AKSHAY KUMAR BHORIA)  
COURT MASTER (NSH)